



The Calcutta Gazette

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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF INDIA

GOVERNMENT OF BENGAL

Legislative Department.

HOME DEPARTMENT.

Constitution and Elections.

NOTIFICATION.

NOTIFICATION.

Simla, the 12th August 1939.

No. F.105-11-39-C. & G.—A vacancy having occurred in the Council of State by reason of the acceptance by the Governor General of the resignation of his office by the Honourable Mr. H. H. Burn, a Member elected to the said Council by the Bengal Chamber of Commerce constituency, the Governor General is pleased, in pursuance of the provisions of sub-rule (1) of rule 26 of the Council of State Electoral Rules, to call upon the Bengal Chamber of Commerce constituency to elect, in accordance with the said Rules, a person for the purpose of filling the said vacancy on or before the 11th September 1939.

G. H. SPENCE,
Secy. to the Govt. of India.

No. 1040A.R. — 12th August 1939.—
Whereas by notification No. F. 105-11-39-C. & G., dated the 12th August 1939, the Governor General has been pleased to call upon the Bengal Chamber of Commerce constituency of the Council of State to elect a Member to the said Council in the place of the Honourable Mr. H. H. Burn, resigned:

Now, therefore, the Governor is pleased, in exercise of the powers conferred by clauses (a) and (b) of sub-rule (2) of rule 11 of the Council of State Electoral Rules and in pursuance of sub-rule (3) of that rule, to appoint for the said constituency the 22nd August 1939 as the date for the nomination of candidates and for the delivery of nomination papers to the Returning Officer, and the 23rd August 1939 as the date on which the scrutiny of nominations shall be held.

By order of the Governor,
R. H. HUTCHINGS,
Adtl. Secy. to the Govt. of Bengal.